

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 2523
ANSWERED ON 5TH MARCH, 2020

INSURANCE OF ROAD PROJECTS

2523. SHRI FEROZE VARUN GANDHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to provide insurance to road projects in the country;
- (b) if so, the details of the insurance policy and the implementation process;
- (c) whether the Government has a mechanism to pay compensation in hit-and-run cases and if so, the details thereof; and
- (d) the number of cases registered during 2015-2020 along with the amount disbursed for the accident victims of hit-and-run cases?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) No sir.
- (b) Question does not arise .
- (c) As per Section 161 of the Motor Vehicles (Amendment) Act, compensation to be paid in hit and run motor accident is as under:-
 - (i) in respect of the death of any person resulting from a hit and run motor accident, a fixed sum of two lakh rupees or such higher amount as may be prescribed by the Central Government;
 - (ii) in respect of grievous hurt to any person resulting from a hit and run motor accident, a fixed sum of fifty thousand rupees or such higher amount as may be prescribed by the Central Government.

(d) Total number of cases register under the category of Hit & Run cases in road accidents on all roads in the country during the calendar years 2015 to 2018 are given in the table below:

Years	Total Number of Road accidents on all roads	Total Number of Hit & Run cases on all roads	% share to total
2015	5,01,423	57,083	11.4
2016	4,80,652	55,942	11.6
2017	4,64,910	65,186	14.0
2018	4,67,044	69,822	14.9
